

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1399 of 2019**

**In the matter of:**

**Mascot Petrochem Pvt. Ltd.**

**....Appellant**

**Vs.**

**Midaas Construction Company Pvt. Ltd.**

**....Respondent**

**For Appellant: Mr. Vikas Baisya, Mr. Abhinav Strivastava and Mr. Kshitij Bhardwaj, Advocates**

**For Respondent: Mr.Kundan Agarwal and Mr. R.K. Tandon, PCS.**

**ORDER**

**18.02.2020:** Counsel for the Appellant wants time to file rejoinder.  
Rejoinder may be filed by 27<sup>th</sup> February, 2020.

List the Appeal 'for admission (after notice)' on **12<sup>th</sup> March, 2020.**

**[Justice A.I.S Cheema]**  
**Member (Judicial)**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

ha/sim/md